

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No.202**  
IB-827(ND)/2022

**IN THE MATTER OF:**

M/s. Khanuja Enterprises

**.....APPLICANT/PETITIONER**

**Vs.**

VLCC Health Care Ltd

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 03.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Vinay Kumar Jain a/w Adv. Pragati Prajapati

For the Respondent

: Mr. Rit Arora, Adv.

**ORDER**

One week granted as a last chance to the Applicant to file rejoinder affidavit. It is made clear to the parties that no further adjournment will be granted on the next date of hearing.

List the matter on **19.05.2023** for final arguments.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**